IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 152
(IB)-1627(PB)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd. ..... Petitioners/Applicant
v.
Victory Infratech Pvt. Ltd. ..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 04.09.2019

Coram:
CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner Mr. Sharad Tyagi, Adv.

ORDER

On 08.08.2019, ten days time was granted for filing reply after recalling the ex parte proceedings initiated on 26.07.2019. Even after the expiry of more than three weeks, reply has not been filed and a request has been made for filing reply within two days. Let reply be now filed on or before 06.09.2019 with a copy in advance to the counsel for the petitioner. However, the same shall be subject to payment of Rs. 10,000/- as cost payable to the petitioner.

List for arguments on 23.09.2019.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

04.09.2019.
Aarti Makker